



2026:AHC:11420

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43664 of 2025

Land Management Committee, Gram Sabha Semari
Tappa Chandpar, Pargana Dhuriyapar, Tehsil Gola
And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vishwanath Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the Land Management Committee, Gram Sabha Semari, Tappa Chandpar, Pargana Dhuriyapar, Tehsil Gola District Gorakhpur through its Pradhan namely Mrs. Ragini Tiwari.

2. When a query was raised by the Court that how a private counsel was engaged by the Gram Pradhan of the village, Shri Vishwanath Mishra, learned counsel appearing on behalf of petitioner placed before this Court the Resolution passed by the Gram Sabha dated 02.09.2025. Relevant portion of which reads as follows:-

"उपस्थित सभी सदस्यगण द्वारा विचार किया गया की उक्त न्यायालय के आदेश के विरुद्ध माननीय उच्च न्यायालय में वाद दयोजित करने हेतु ग्राम सभा के वकील / शासकीय अधिवक्ता के साथ - साथ इनके सहयोग हेतु प्राइवेट अधिवक्ता की नियुक्ति क्या जाना आवश्यक है "

3. From perusal of the aforesaid it is clear that resolution was passed to file the case before this Court by the counsel appearing on behalf of Gram Sabha or by the Standing Counsel and only for the purpose of assistance, private counsel should be engaged. The present writ petition has not been filed either by the counsel appearing on behalf of Gram Sabha or by the Standing Counsel.

4. Issue notice to Petitioner No.2 namely Ragini Tiwari, Gram Pradhan to

appear before this Court and file an affidavit explaining the reasons that under what circumstances the decision was taken to file the present writ petition by private counsel.

5. List this case on 28.01.2026.

6. After the aforesaid order was passed by this Court, a prayer has been made by the counsel for the petitioner to dismiss the present writ petition as not pressed at this stage.

7. Accordingly, the writ petition is dismissed as not pressed at this stage.

(Prakash Padia,J.)

January 16, 2026

Swati